

**HIGH COURT OF DELHI : NEW DELHI**

No: 351/E1/Estt./DHC  
Dated: 15.05.2017

**OFFICE ORDER**

Hon'ble the Acting Chief Justice has been pleased to order that a new category of OMP (Contempt) be created for the matters filed under Section 27(5) of the Arbitration & Conciliation Act, 1996.

This is for information and compliance of all concerned.

Sd/-  
( Yash Pal )  
Registrar (Establishment)

Endst. No. 10279-95/Estt./E1/DHC

Dated : 15.05.2017

Copy for information and necessary action to :-

1. The Secretary, Bar Council of Delhi, New Delhi
2. The Secretary, Delhi High Court Bar Association, New Delhi
3. The Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi
4. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
5. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
6. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
7. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
8. The Secretary, Bar Association, Saket Courts, Saket, New Delhi
9. All Registrars/OSD, Delhi High Court.
10. The Co-ordinator, Delhi High Court International Arbitration Centre.
11. All Joint Registrars/Deputy Registrars/Assistant Registrars/Dy. Controller of Accounts.
12. Secretary to Hon'ble the Acting Chief Justice.
13. Private Secretaries to all Hon'ble Judges.
14. Assistant Registrar-cum-P.A. to Registrar General.
15. The Assistant Registrar (Technical) with request for displaying this Office Order on the (i) website of this Court and (ii) intranet of this Court.
16. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
17. Copy to be displayed on the Notice Board.
18. Guard file.

  
Assistant Registrar (Estt.-I)